

C O N T E N T S

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<u>S U B J E C T</u>	<u>P A G E S</u>
WELCOME TO PARLIAMENTARY DELEGATION FROM VIETNAM	5
REFERENCE BY THE SPEAKER Homage to Martyrs of Terrorist Attack on Parliament House on 13 th December, 2001	6
ORAL ANSWER TO QUESTION Starred Question No. 341	10-13
WRITTEN ANSWERS TO QUESTIONS Starred Question Nos. 342 to 360 Unstarred Question Nos. 3911 to 4140	14-77 78-433

PAPERS LAID ON THE TABLE	435-451
COMMITTEE ON ESTIMATES 20 th and 21 st Reports	452
COMMITTEE ON PETITIONS 20 th to 24 th Reports	453
COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE 6 th Report	454
STANDING COMMITTEE ON CHEMICALS AND FERTILIZERS 29 th and 30 th Reports	454
STATEMENT BY MINISTER Status of implementation of the recommendations contained in the 29th Report of the Standing Committee on Finance on Demands for Grants (2016-17), pertaining to the Department of Economic Affairs, Financial Services, Expenditure and DIPAM, Ministry of Finance	455
BUSINESS OF THE HOUSE	456-463
MOTION RE: 37TH REPORT OF BUSINESS ADVISORY COMMITTEE	464

MOTION RE: SUSPENSION OF MEMBER	465
NATIONAL INSTITUTES OF TECHNOLOGY, SCIENCE EDUCATION AND RESEARCH (SECOND AMENDMENT) BILL, 2016	466
<u>ANNEXURE – I</u>	
Member-wise Index to Starred Questions	468
Member-wise Index to Unstarred Questions	469-473
<u>ANNEXURE – II</u>	
Ministry-wise Index to Starred Questions	474
Ministry-wise Index to Unstarred Questions	475

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Shri Anoop Mishra

LOK SABHA DEBATES

LOK SABHA

Friday, December 09, 2016/Agrahayana 18, 1938 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

**WELCOME TO PARLIAMENTARY DELEGATION
FROM VIETNAM**

HON. SPEAKER: Hon. Members, at the outset, I have to make an announcement.

On behalf of the hon. Members of the House and on my own behalf I have great pleasure in welcoming Her Excellency Mrs. Nguyen Thi Kim Ngan, President of the National Assembly of the Socialist Republic of Vietnam and the Members of the Parliamentary Delegation from Vietnam who are on a visit to India as our honoured guests.

They arrived in Delhi on Thursday, 8 December, 2016 and are now seated in the Special Box.

Hon. Members, India-Vietnam relations are characterized by close friendship, cooperation and understanding. We share commonality of cultural history and values. I am sure that this visit will further contribute in strengthening the bonds between our two countries.

We wish them a happy and fruitful stay in our country. Through them we convey our greetings and best wishes to the Parliament, the Government and the friendly people of the Socialist Republic of Vietnam.

11.02 hours

REFERENCE BY THE SPEAKER
**Homage to Martyrs of Terrorist Attack on Parliament
 House on 13th December 2001**

माननीय अध्यक्ष : माननीय सदस्यगण, अत्यंत वेदना के साथ हम उस दुःखद घटना का स्मरण करते हैं, जब 13 दिसंबर 2001 को हमारी लोकतांत्रिक व्यवस्था के गौरव, भारत की संसद को एक आतंकवादी हमले का निशाना बनाया गया था।

इस कायरतापूर्ण हमने को संसद परिसर की रक्षा में तैनात हमारे सतर्क एवं वीर सुरक्षा बलों ने असफल कर दिया था। दिल्ली पुलिस के पांच सुरक्षाकर्मी सर्वश्री नानकचंद, रामपाल, ओमप्रकाश, बिजेन्द्र सिंह और घनश्याम, केंद्रीय रिजर्व पुलिस बल की एक महिला कांस्टेबल श्रीमती कमलेश कुमारी और संसद सुरक्षा सेवा के दो सुरक्षा सहायक श्री जगदीश प्रसाद यादव और श्री मातबर सिंह नेगी इस हमले का बहादुरी से सामना करते हुए शहीद हो गए थे। इस आतंकवादी हमले में एक कार्मिक श्री देशराज भी शहीद हो गए थे।

यह सभा उन शहीदों को श्रद्धांजलि अर्पित करती है, जिन्होंने 13 दिसम्बर 2001 को आतंकवादी हमले के दौरान संसद की रक्षा करते हुए अपने प्राणों की आहुति दे दी तथा उनके परिवारों के प्रति अपनी संवेदना व्यक्त करती है।

इस अवसर पर, आइए हम आतंकवाद के इस अभिशाप से निपटने के लिए नए सिरे से प्रयास करने के अपने संकल्प को दोहराएं और अपनी मातृभूमि की एकता, अखण्डता और संप्रभुता की रक्षा करने के लिए अपनी वचनबद्धता को पुनः दृढ़ता से व्यक्त करें।

अब यह सभा दिवंगत आत्माओं के सम्मान में कुछ देर के लिए मौन रहेगी।

11.05 hours

(The Members then stood in silence for a short while.)

... (व्यवधान)

माननीय अध्यक्ष : क्वेश्चन ऑवर।

... (व्यवधान)

HON. SPEAKER: I will allow you also.

... (Interruptions)

श्री मल्लिकार्जुन खड़गे (गुलबर्गा) : मैडम स्पीकर... (व्यवधान)

डॉ. संजय जायसवाल (पश्चिम चम्पारण) : महोदया, राष्ट्रपति जी ने कल विरोधियों पर बहुत तल्ख टिप्पणी की है।... (व्यवधान)

HON. SPEAKER: If you all do something like this, then I will have to start the Question Hour.

... (Interruptions)

माननीय अध्यक्ष : यह क्या हो रहा है?

... (व्यवधान)

माननीय अध्यक्ष : आप सभी एक साथ बोलेंगे तो मुझे कुछ समझ में नहीं आयेगा।

... (व्यवधान)

श्री मल्लिकार्जुन खड़गे : मैडम स्पीकर, मेरी प्रार्थना है कि... (व्यवधान)

माननीय अध्यक्ष : मैं किसकी बात सुनूँ?

... (व्यवधान)

माननीय अध्यक्ष : मैं इनकी बात भी सुनूँगी और आपकी बात भी सुनूँगी, लेकिन सभी एक साथ बोलेंगे तो मैं किसी की भी बात नहीं सुन पाऊँगी।

... (व्यवधान)

श्री प्रहलाद सिंह पटेल (दमोह) : आपने सदन को हाइजैक कर लिया है।... (व्यवधान) अब राष्ट्रपति जी के कहने पर आप शान्त हुए हैं।... (व्यवधान) आपने 15 दिन खराब कर दिए।... (व्यवधान)

माननीय अध्यक्ष : मैं किसी की भी बात नहीं सुन पा रही हूँ।

... (व्यवधान)

माननीय अध्यक्ष : कृपया, आप सभी शान्त हो जाइए। I am sorry.

... (व्यवधान)

HON. SPEAKER: Please do not do this.

... (Interruptions)

HON. SPEAKER: The House stands adjourned to meet again at 11.30 a.m.

11.07 hours

*The Lok Sabha then adjourned till Thirty Minutes
past Eleven of the Clock.*

11.30 hours

*The Lok Sabha re-assembled at Thirty Minutes past
Eleven of the Clock.*

(Hon. Speaker in the Chair)

... (Interruptions)

ORAL ANSWERS TO QUESTIONS

HON. SPEAKER: Question No. 341. श्री कपिल मोरेश्वर पाटील।

... (Interruptions)

... (व्यवधान)

श्री राजेन्द्र अग्रवाल (मेरठ): ये सदन से माफी मांगें, देश से माफी मांगें। ... (व्यवधान)

HON. SPEAKER: Meenakashi ji, I will allow you also. Let me first hear Shri Kharge ji and then I will allow you.

... (Interruptions)

SHRI MALLIKARJUN KHARGE (GULBARGA): We have been continuously asking and requesting for discussion... (Interruptions) We are ready for discussion on this demonetization issue and its repercussion ... (Interruptions) इससे जो लोगों को तकलीफ़ हो रही है, जो लोग परेशान हैं, उसके बारे में हम चर्चा के लिए तैयार हैं। ... (व्यवधान) अभी चर्चा होनी चाहिए, इसी वक्त होनी चाहिए, यह हम चाहते हैं। ... (व्यवधान) इसी वक्त चर्चा करने के लिए हम तैयार हैं। ... (व्यवधान)

श्रीमती मीनाक्षी लेखी (नई दिल्ली) : आदरणीय अध्यक्ष जी, कल राष्ट्रपति जी की टिप्पणी के बाद जिस तरीके का व्यवहार हमारे विपक्ष के नेता इस सदन में कर रहे हैं, उनको चाहिए कि वह पूरे देश से माफी मांगें। मैं पढ़कर सुनाना चाहती हूँ। ... (व्यवधान) After the statement which has come from the hon. President of India that disruption cannot be allowed in the Parliament, if you want to do *dharna*,... (Interruptions) then Jantar Mantar is available for you, or at any other place where you can do *dharna*... (Interruptions)

रसायन और उर्वरक मंत्री तथा संसदीय कार्य मंत्री (श्री अनन्तकुमार): माननीय अध्यक्ष जी, ऑनरेबल लीडर ऑफ़ अपोज़ीशन जो कह रहे हैं कि हम अभी चर्चा के लिए तैयार हैं, 16 दिन उन्होंने सदन के व्यर्थ

कर दिए। महामहिम राष्ट्रपति जी को भी कहना पड़ा कि यह तरीका सही नहीं है। जब मेजॉरिटी सदन में चर्चा में भाग लेना चाहती है तो ये सारे लोग -कांग्रेस, कम्युनिस्ट, तृणमूल डिसरप्शन कर रहे हैं। ... (व्यवधान) इनको देश की जनता से माफी मांगनी चाहिए। पहले वे देश की जनता से माफी मांगें। ... (व्यवधान) इन्होंने देश की जनता का पैसा क्यों बरबाद किया, समय क्यों बरबाद किया, इसके बारे में वे माफी मांगें। ... (व्यवधान)

HON. SPEAKER: The House stands adjourned to meet again at 12 noon.

11.32 hours

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hours

The Lok Sabha re-assembled at Twelve of the Clock.

(Hon. Speaker in the Chair)

... (Interruptions)

HON. SPEAKER: Hon. Members, I have received notices of Adjournment Motion from Sarvashri Mallikarjun Kharge, Jyotiraditya M. Scindia, K.C. Venugopal, Shrimati P.K. Sreemathi Teacher, Sarvashri Kodikunnil Suresh, JaiPrakash Narayan Yadav, Jitendra Chaudhary, Prof. Saugata Roy, Sarvashri P. Karunakaran, N.K. Premachandran, Sudip Bandyopadhyay and P.K. Biju on demonetization of currency notes.

The matters, though important, do not warrant interruption of business of the day. The matters can be raised through other opportunities.

I have, therefore, disallowed all the notices of Adjournment Motion.

... (Interruptions)

12.01 hours**PAPERS LAID ON THE TABLE**

HON. SPEAKER: Now, Papers to be laid on the Table.

... (*Interruptions*)

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the years 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the years 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Red Cross Society, New Delhi, for the years 2014-2015.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 5782/16/16]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the years 2015-2016.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the years 2015-2016, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Red Cross Society, New Delhi, for the years 2015-2016.

[Placed in Library, See No. LT 5783/16/16]

... (*Interruptions*)

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): On behalf of Shri Shripad Yesso Naik, I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2015-2016, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2015-2016.

[Placed in Library, See No. LT 5784/16/16]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (a) (i) Review by the Government of the working of the General Insurance Corporation of India, Mumbai, for the year 2015-2016.
 - (ii) Annual Report of the General Insurance Corporation of India, Mumbai, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5785/16/16]

- (b) (i) Review by the Government of the working of the National Insurance Company Limited, Kolkata, for the year 2015-2016.

(ii) Annual Report of the National Insurance Company Limited, Kolkata, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5786/16/16]

(2) A copy of the 49th Liquidator's Report (Hindi and English versions) on voluntary winding up of IIBI to the equity shareholders of IIBI (under Members' voluntary winding up) for the quarter ended 30.09.2016.

[Placed in Library, See No. LT 5787/16/16]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Insurance Regulatory and Development Authority, Hyderabad, for the year 2015-2016.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Insurance Regulatory and Development Authority, Hyderabad, for the year 2015-2016.

[Placed in Library, See No. LT 5788/16/16]

(4) A copy of the Notification No. IRDA/IAC/6/118/2016 (Hindi and English versions) published in Gazette of India dated 9th May, 2016 appointing two members, mentioned therein, as Members of the Insurance Advisory Committee with effect from the date of notification in addition to the 23 members as appointed earlier issued under subsection (1) of Section 25 of the Insurance Regulatory and Development Authority Act, 1999.

[Placed in Library, See No. LT 5789/16/16]

(5) A copy of the Notification No. S.O.3065(E) (Hindi and English versions) published in Gazette of India dated 26th September, 2016 regarding change in jurisdiction of Debts Recovery Tribunals 1, 2 & 3 at Mumbai and DRT Pune issued under sub-section (2) of Section 3 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993.

[Placed in Library, See No. LT 5790/16/16]

(6) A copy of the Pension Fund Regulatory and Development Authority (Pension Fund) (First Amendment) Regulations, 2016 (Hindi and English versions) published in Notification No. PFRDA/12/RGL/139/9 in Gazette of India dated 8th September, 2016 under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013.

[Placed in Library, See No. LT 5791/16/16]

(7) A copy of the Income-tax (29th Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. S.O.3399(E) in Gazette of India dated 7th November, 2016 under section 296 of the Income Tax Act, 1961.

[Placed in Library, See No. LT 5792/16/16]

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 94 of the Finance Act, 1994:-

(i) The Place of Provision of Services (Amendment) Rules, 2016 published in Notification No. G.S.R.1055(E) in Gazette of India dated 9th November, 2016, together with an explanatory memorandum.

(ii) G.S.R.1056(E) in Gazette of India dated 9th November, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 25/2012-Service Tax dated 20th June, 2012.

(iii) The Service Tax (Fourth Amendment) Rules, 2016 published in Notification No. G.S.R.1057(E) in Gazette of India dated 9th November, 2016, together with an explanatory memorandum.

(iv) G.S.R.1058(E) in Gazette of India dated 9th November, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 30/2012-Service Tax dated 20th June, 2012.

(v) G.S.R.1082(E) in Gazette of India dated 22nd November, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 20/2014-Service Tax dated 16th September, 2014.

[Placed in Library, See No. LT 5793/16/16]

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-

(i) G.S.R.1084(E) published in Gazette of India dated 23rd November, 2016 together with an explanatory memorandum seeking to impose safeguard duty on imports of “Hot Rolled flat sheets and plates of alloy or non alloy steel having nominal thickness less than or equal to 150mm and nominal width of greater than or equal to 600mm” for a period of two years and six months at specified rates, when imported at a price below the specified import price, pursuant to the final findings of investigations conducted by the Director General of Safeguards. However, the said safeguard duty shall not apply to imports of subject goods from developing countries except People’s Republic of China, Ukraine and Indonesia.

(ii) G.S.R.1039(E) published in Gazette of India dated 2nd November, 2016 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports of „Wire Road of alloy or Non-Alloy Steel for a period of six months in the manner prescribed, pursuant to the preliminary finding of the Designated Authority, Director General of Anti-dumping and Allied Duties.

(iii) G.S.R.1054(E) published in Gazette of India dated 9th November, 2016 together with an explanatory memorandum seeking to impose provisional anti-dumping duty at modified rates, on the imports 4, 4 Diamino Stilbene 2, 2 Disulphonic Acid, originating in, or exported from People’s Republic of China, upto and inclusive of 22nd January, 2019 in pursuance of Mid-term review conducted by Directorate General of Anti-Dumping and Allied Duties.

[Placed in Library, See No. LT 5794/16/16]

(10) A copy of the Notification No. G.S.R.956(E) (Hindi and English versions) published in Gazette of India dated 5th October, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 157/1990-Cus., dated 28th March, 1990 under section 159 of the Customs Act, 1962.

[Placed in Library, See No. LT 5795/16/16]

... (*Interruptions*)

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): On behalf of Shri Faggan Singh Kulaste, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5796/16/16]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmacy Council of India, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5797/16/16]

(3) A copy of the Food Safety and Standards (Food Products Standards and Food Additives) (Seventh Amendment) Regulations, 2016 (Hindi and English versions) published in Notification No. F. No. 11-109/Reg/Harmoniztn/2014 in Gazette of India dated 8th September, 2016 under Section 93 of the Food Safety and standards Act, 2006.

[Placed in Library, See No. LT 5798/16/16]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Nursing Council, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5799/16/16]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Board of Examinations, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5800/16/16]

(6) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Arogya Nidhi, New Delhi, for the year 2015-2016, alongwith Audited Accounts.

[Placed in Library, See No. LT 5801/16/16]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2015-2016.

[Placed in Library, See No. LT 5802/16/16]

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Medical Sciences, Imphal, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Medical Sciences, Imphal, for the year 2015-2016.

[Placed in Library, See No. LT 5803/16/16]

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Paramedical and Nursing Sciences, Aizawl, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Paramedical and Nursing Sciences, Aizawl, for the year 2015- 2016.

[Placed in Library, See No. LT 5804/16/16]

(10) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2015-2016, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2015-2016.
[Placed in Library, See No. LT 5805/16/16]
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biologicals, Noida, for the year 2015- 2016, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Biologicals, Noida, for the year 2015-2016.
[Placed in Library, See No. LT 5806/16/16]
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dental Council of India, New Delhi, for the year 2015-2016.
[Placed in Library, See No. LT 5807/16/16]
- (13) A copy of the Drugs and Cosmetics (Sixth Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 897(E) in Gazette of India dated 21st September, 2016 under Section 38 of the Drugs and Cosmetics Act, 1940.
[Placed in Library, See No. LT 5808/16/16]

... (*Interruptions*)

12.02 hours

(At this stage, Shri K.C. Venugopal, Shri Kalyan Banerjee and some other hon. Members came and stood on the floor near the Table.)

... *(Interruptions)*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ARJUN RAM MEGHWAL): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Social and Economic Change, Bengaluru, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Social and Economic Change, Bengaluru, for the year 2015-2016.

[Placed in Library, See No. LT 5809/16/16]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development Economics (Delhi School of Economics-University of Delhi), Delhi, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development Economics (Delhi School of Economics-University of Delhi), Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5810/16/16]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Policy Research, New Delhi, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Policy Research, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5811/16/16]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Madras School of Economics, Chennai, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Madras School of Economics, Chennai, for the year 2015-2016.

[Placed in Library, See No. LT 5812/16/16]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Applied Economic Research, New Delhi, for the year 2015-2016, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council of Applied Economic Research, New Delhi, for the year 2015- 2016.

[Placed in Library, See No. LT 5813/16/16]

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Pratichi (India) Trust, Delhi, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pratichi (India) Trust, Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5814/16/16]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Studies in Industrial Development, New Delhi, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Studies in Industrial Development, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5815/16/16]

(8) A copy of the Depositories (Procedure for Holding Inquiry and Imposing Penalties by Adjudicating Officer) Amendment Rules, 2015 (Hindi and English versions) published in Notification No. .S.R.644(E) in Gazette of India dated 19th August, 2015 under section 27 of the Depositories Act, 1996.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

[Placed in Library, See No. LT 5816/16/16]

(10) A copy of the Securities Contracts (Regulation) (Procedure for Holding Inquiry and Imposing Penalties by Adjudicating Officer) Amendment Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R.645(E) in Gazette of India dated 19th August, 2015 under sub-section (3) of Section 27 of the Securities Contracts (Regulation) Act, 1956.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

[Placed in Library, See No. LT 5817/16/16]

(12) A copy of the Annual Accounts (Hindi and English versions) of the Competition Commission of India, New Delhi, for the year 2015-2016, together with Audit Report thereon.

[Placed in Library, See No. LT 5818/16/16]

(13) A copy of the Annual Accounts (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2015-2016, together with Audit Report thereon.

[Placed in Library, See No. LT 5819/16/16]

(14) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013:-

(i) The Investor Education and Protection Fund Authority (Appointment of Chairperson and Members, holding of meetings and provision for offices and officers) Amendment Rules, 2016 published in Notification No. G.S.R.853(E) in Gazette of India dated 5th September, 2016.

(ii) The Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 published in Notification No. G.S.R.854(E) in Gazette of India dated 5th September, 2016.

[Placed in Library, See No. LT 5820/16/16]

(15) A copy of the Notification No. G.S.R.1074(E) (Hindi and English versions) published in Gazette of India dated 17th November, 2016, making certain amendments in the Notification No. G.S.R.787(E) dated 15th October, 2015, under Section 40 of the Cost and Works Accountants Act, 1959.

[Placed in Library, See No. LT 5821/16/16]

(16) A copy of the Senior Citizens' Welfare Fund (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.981(E) in Gazette of India dated 17th October, 2016 under sub-section (4) of Section 94 of the Finance Act, 1994, together with an explanatory memorandum.

[Placed in Library, See No. LT 5822/16/16]

(17) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 15 of the Government Savings Banks Act, 1873:-

(i) The Senior Citizen Savings Scheme (Amendment) Rules, 2016 published in Notification No. G.S.R.938(E) in Gazette of India dated 3rd October, 2016.

(ii) The Sukanya Samridhi Account (Amendment) Rules, 2016 published in Notification No. G.S.R.939(E) in Gazette of India dated 3rd October, 2016.

(iii) The Post Office Time Deposit (Amendment) Rules, 2016 published in Notification No. G.S.R.941(E) in Gazette of India dated 3rd October, 2016.

(iv) The Post Office (Monthly Income Account) Amendment Rules, 2016 published in Notification No. G.S.R.942(E) in Gazette of India dated 3rd October, 2016.

(v) The Post Office Recurring Deposit (Amendment) Rules, 2016 published in Notification No. G.S.R.943(E) in Gazette of India dated 3rd October, 2016.

(vi) The National Savings Certificates (VIII Issue) (Amendment) Rules, 2016 published in Notification No. G.S.R.944(E) in Gazette of India dated 3rd October, 2016.

(vii) The Kisan Vikas Patra (Amendment) Rules, 2016 published in Notification No. G.S.R.945(E) in Gazette of India dated 3rd October, 2016.

[Placed in Library, See No. LT 5823/16/16]

(18) A copy of the Notification No. G.S.R.940(E) (Hindi and English versions) published in Gazette of India dated 3rd October, 2016, notifying that the subscriptions made to the fund on or after the 1st day of October, 2016 and the balances at the credit of the subscriber shall bear interest at the rate of 8.0 per cent per annum issued under Section 5 of the Public Provident Fund Act, 1968.

[Placed in Library, See No. LT 5824/16/16]

... (*Interruptions*)

HON. SPEAKER: Item No. 7, Shri Jagat Prakash Nadda. आज सबके प्रतिनिधि आप ही हो।

... (व्यवधान)

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): On behalf of Shrimati Anupriya Patel, I beg to lay on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 2015-2016, alongwith Audited Accounts.

(2) A copy of the Review (Hindi and English versions) by the Government of the working of the Pasteur Institute of India, Coonoor, for the year 2015-2016.

[Placed in Library, See No. LT 5825/16/16]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2015-2016.

(ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5826/16/16]

(b) (i) Review by the Government of the working of the Goa Shipyard Limited, Goa, for the year 2015-2016.

(ii) Annual Report of the Goa Shipyard Limited, Goa, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5827/16/16]

(c) (i) Review by the Government of the working of the Hindustan Aeronautics Limited, Bangalore, for the year 2015-2016.

(ii) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5828/16/16]

(2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cantonment Boards for the year 2015-2016.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Cantonment Boards for the year 2015-2016.

[Placed in Library, See No. LT 5829/16/16]

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the BEML Limited and the Vignyan Industries Limited for the year 2016-2017.

[Placed in Library, See No. LT 5830/16/16]

... (*Interruptions*)

12.0 1 ½ hours**COMMITTEE ON ESTIMATES**
20th and 21st Reports

डॉ. मुरली मनोहर जोशी (कानपुर) : महोदया, मैं प्राक्कलन समिति (2016-17) के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ: -

- (1) रक्षा मंत्रालय (भूतपूर्व सैनिक कल्याण विभाग) से संबंधित 'भूतपूर्व सैनिक अंशदायी स्वास्थ्य स्कीम' विषय के बारे में समिति का 20वां प्रतिवेदन।
- (2) वित्त मंत्रालय (आर्थिक कार्य विभाग) से संबंधित 'बजट में संरचनात्मक परिवर्तन' विषय के बारे में समिति का 21वां प्रतिवेदन।... (व्यवधान)

... (Interruptions)

12.02 hours**COMMITTEE ON PETITIONS**20th to 24th Reports

श्री भगत सिंह कोश्यारी (नैनीताल - उधम सिंह नगर): महोदया, मैं याचिका समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ: -

- (1) सेंटार लेक व्यू होटल श्रीनगर/होटल कोर्पोरेशन ऑफ इंडिया (एचसीआई), दिल्ली में वेतन पुनरीक्षा को लागू किए जाने के बारे में सर्वश्री जावेद पंडित और हरीश से प्राप्त अभ्यावेदन के बारे में समिति के 7वें प्रतिवेदन में याचिका समिति (16वीं लोक सभा) द्वारा की गई सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 20वां प्रतिवेदन।
- (2) सीसीएसओ/सेल, धनबाद में अनुकम्पा के आधार पर रोजगार दिए जाने के बारे में श्री सौरभ कुमार से प्राप्त अभ्यावेदन के बारे में समिति के 8वें प्रतिवेदन में याचिका समिति (16वीं लोक सभा) द्वारा की गई सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 21वां प्रतिवेदन।
- (3) इंस्ट्रूमेंटेशन लिमिटेड, कोटा के कर्मचारियों/सेवानिवृत्त कर्मचारियों को बकाया पेंशन और पूरे वेतन का भुगतान न किए जाने के बारे में श्री घनश्याम बैरवा से प्राप्त तथा श्री ओम बिरला, संसद सदस्य, लोक सभा और श्रीमती मीनाक्षी बोरकर द्वारा अग्रेषित अभ्यावेदन के बारे में समिति का 22वां प्रतिवेदन।
- (4) देवघर, झारखंड में एक नया आल इंडिया इंस्टीट्यूट ऑफ मेडिकल साइंसेज (एम्स) खोले जाने के बारे में श्री निशिकांत दुबे, संसद सदस्य, लोक सभा द्वारा प्रस्तुत सर्वश्री लखन तुरी और महेन्द्र प्रसाद कुशवाहा की याचिका के बारे में समिति का 23वां प्रतिवेदन।
- (5) ठेका श्रमिकों की कार्य दशाओं को शासित करने वाला ठेका श्रम (विनियमन और उत्सादन) अधिनियम, 1970 का संशोधन के बारे में श्री सपन कुमार घोषाल के अभ्यावेदन के बारे में समिति का 24वां प्रतिवेदन।

12.02 ½ hours**COMMITTEE ON ABSENCE OF MEMBERS FROM
SITTINGS OF THE HOUSE**
6th Report

SHRI NABA KUMAR SARNIA (KOKRAJHAR): I beg to present the Sixth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

... (*Interruptions*)

12.03hours**STANDING COMMITTEE ON CHEMICALS AND FERTILIZERS**
29th and 30th Reports

DR. KULMANI SAMAL (JAGATSINGHPUR): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) Twenty-ninth Report on Action Taken by the Government on the recommendations contained in the Twenty-third Report (16th Lok Sabha) on 'Demands for Grants 2016-17' of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).
- (2) Thirtieth Report on Action Taken by the Government on the recommendations contained in the Twenty-fourth Report (16th Lok Sabha) on the subject 'Cluster Development Programme for Pharma Sector (CDP-PS)' of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).

... (*Interruptions*)

12.03 ½ hours**STATEMENT BY MINISTER**

Status of implementation of the recommendations contained in the 29th Report of the Standing Committee on Finance on Demands for Grants (2016-17), pertaining to the Departments of Economic Affairs, Financial Services, Expenditure and DIPAM, Ministry of Finance*

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 29th Report of the Standing Committee on Finance on Demands for Grants (2016- 17), pertaining to the Departments of Economic Affairs, Financial Services, Expenditure and DIPAM), Ministry of Finance.

... (*Interruptions*)

* Laid on the Table and also placed in Library, See No. LT 5831/16/16.

12.04 hours**BUSINESS OF THE HOUSE**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA): Madam, I beg to make a statement regarding Government Business for the remaining part of the session.

1. Consideration of any items of Government Business carried over from today's order paper consisting of:-
 - (a) The Maternity Benefit (Amendment) Bill, 2016 as passed by Rajya Sabha
 - (b) The Admiralty (Jurisdiction and Settlement of Maritime Claims) Bill, 2016, and
The Mental Healthcare Bill, 2016, as passed by Rajya Sabha.
2. Consideration and passing of the Surrogacy (Regulation) Bill, 2016.
3. Consideration and passing of the following Bills after they are passed by Rajya Sabha:-
 - (a) The Human Immunodeficiency Virus and Acquired Immune Deficiency Syndrome (Prevention and Control) Bill, 2014.
 - (b) The Rights of Persons with Disabilities Bill, 2014.
4. Consideration and agreeing to the amendments made by Rajya Sabha in the Enemy Property (Amendment and Validation) Bill, 2016 as passed by Lok Sabha and as reported by Select Committee of Rajya Sabha, after it is passed by Rajya Sabha – To replace an ordinance.
5. Consideration and passing of the National Institutes of Technology, Science Education and Research Bill, 2016.

... (Interruptions)

HON. SPEAKER: Submissions will be laid on the Table of the House.

***श्रीमती जयश्रीबेन पटेल (मेहसाणा) :** महोदया, अगले सप्ताह की कार्यवाही में निम्नलिखित विषय को शामिल किया जाए:

1. गुजरात के एबीसीडी रेलवे स्टेशनों पर गाड़ियों को ठहराव रद्द कर दिए गए हैं । उन्हें पुनः कार्यान्वित किया जाए। मेहसाना जो जिला मुख्यालय जंक्शन रेलवे स्टेशन है उस पर सभी गाड़ियों का ठहराव दिया जाए।
2. सरकार की पुरानी रेल नीति है कि नेशनल कैपिटल दिल्ली को स्टेट कैपिटलों के साथ जोड़ना । गांधीनगर गुजरात की कोपरेटिव सिटी है इसके तहत गांधीनगर से दिल्ली तक राजधानी ट्रेन का प्रावधान किया जाए ।

***श्री हरिश्चन्द्र चव्हाण (दिंडोरी)** महोदया, अगले सप्ताह की कार्यवाही में निम्नलिखित विषयों को जोड़ा जाए:

1. महाराष्ट्र जिले में 48 छोटे मोटे बंदरगाह है जिसमें दो बंदरगाह जवाहर लाल नेहरू एवं मुंबई बंदरगाह पर केन्द्रीय औद्योगिक सुरक्षा बल द्वारा सुरक्षा व्यवस्था की जाती है परंतु अन्य बंदरगाह पर तटरक्षकों, महाराष्ट्र मरीटाईम महामंडल एवं नौदल द्वारा की जाती है । इन छोटे मोटे बंदरगाहों पर सुरक्षा की अच्छी व्यवस्था नहीं है जिसके कारण आतंकवादी कभी देश में प्रवेश कर सकते हैं । 26/11/2008 के बंब ब्लास्ट करने वाले आतंकवादी इन्हीं छोटे बंदरगाहों से भारत में घुसे थे और घटना को अंजाम दिया था । 441 लैंडिंग पाईट की पुलिस, नौदल और तटरक्षक दल उन्होंने खोज की गई एवं गुप्तचर एजेन्सी के माध्यम से यह सूचना मिली है कि इन बंदरगाहों पर सुरक्षा पर ध्यान नहीं दिया जा रहा है । देश में 128 पाईट ऐसे हैं जहां पर कोई सुरक्षा व्यवस्था नहीं है देश में सीसीटीवी एवं थर्मल कैमरा भी नहीं लगे हैं । सदन के माध्यम से सरकार से अनुरोध है कि देश के इन बंदरगाहों पर सुरक्षा के ध्यान दिये जाये एवं सुरक्षा में लगी एजेन्सियों के बीच समन्वयकारी कार्य को सदन की अगले सप्ताह की कार्यवाही में शामिल किया जाये जिससे इन रास्तों से आतंकवादी देश में प्रवेश नहीं कर सके ।
2. देश में 2003 के वित्तीय वर्ष के दौरान ग्रामीण क्षेत्रों में अपने आवासों को मरम्मत कराने के लिए केन्द्र सरकार ने प्रति आवास 10 हजार रुपये की वित्तीय सहायता दिये जाने की स्कीम चालू की थी । यह स्कीम गरीबी रेखा के नीचे रहने वाले के लिए थी । इस स्कीम से कई कच्चे आवास

* Laid on the Table.

मे थोड़ा बहुत परिवर्तन करके आवास को कुछ सीमा तक सुविधाजनक बनाया गया । इस वित्तीय सहायता से कोई नया आवास निर्माण नहीं हुआ केवल पुराने आवासों में कुद बदलाव किया गया । अभी हाल ही में जो माननीय प्रधानमंत्री जी द्वारा नई प्रधान मंत्री आवास /ग्रामीण/ लागू की है जिसमें 2020 तक सभी लोगों को आवास दिलाये जाना माननीय प्रधान मंत्री जी का सपना है । इस नई स्कीम में उन बी पी एल लोगों को लाभ नहीं दिया जा रहा है जिन्होंने 2003 में मरम्मत कराने के लिए वित्तीय सहायता प्राप्त की थी। 2003 में जो आवास मरम्मत कराये गये थे वे सभी जर्जर हो गये क्योंकि मरम्मत मे जो धनराशि दी गई थी वे काफी कम थी । इस संबंध में मेरा आपसे अनुरोध है कि नई प्रधान मंत्री आवास/ग्रामीण/ में जो आवास दिये जा रहे है उनमें उन लोगों को भी शामिल किया जाये, जिन्होंने 2003 में केवल मरम्मत कार्य में वित्तीय सहायता हेतु आवश्यक संशोधन के कार्य सदन चकी अगले सप्ताह की कार्यवाही में शामिल किया जाये।

***श्री राजीव सातव (हिंगोली) :** महोदया,अगले सप्ताह की कार्यसूची में निम्नलिखित विषय को जोड़ा जाए:-

डॉ. बाबासाहेब आंबेडकर के गुरु महात्मा ज्योतिबा फूले व इस देश की पहली महिला अध्यापिका सावित्रीबाई फूले को भारतरत्न देने के संदर्भ में चर्चा ।

***श्री गोपाल शेटी (मुंबई उत्तर) :** महोदया, कृपया आगामी सप्ताह की कार्यसूची में निम्नांकित दो विषयों को सम्मिलित किया जाए:-

1. महाराष्ट्र राज्य में मुंबई महानगर की लाईफ लाइन कही जाने वाली लोकल रेलगाड़ियों से विगत कुछ महीनों में हजारों लोगों की मृत्यु/घायल होने से एक गंभीर स्थिति उत्पन्न हो गयी है। लोकल रेलगाड़ियों से होने वाली दुर्घटनाओं पर काबू पाने और उनमें डोर क्लोजर लगाए जाने के लिए समुचित उपाय किए जाने से संबंधित विषय।
2. देश के महानगरों विशेषतः मुंबई महानगर में रेलवे लाईन के आसपास रेलवे की रिक्त पड़ी भूमि पर बसी झुग्गी-झोपड़ियों के निवासियों को माननीय प्रधानमंत्री जी की वर्ष 2022 तक सभी को पक्के घर उपलब्ध कराए जाने की महत्वाकांक्षी योजना के अंतर्गत आवास उपलब्ध कराकर उन्हें पानी, विद्युत, सड़क इत्यादि की मूलभूत सुविधाएं सुनिश्चित कराए जाने से संबंधित विषय ।

***श्री रामदास सी. तडस (वर्धा) :** महोदया, कृपया अगले सप्ताह की कार्यसूची में निम्नलिखित महत्वपूर्ण समस्याओं को जोड़ने की कृपा करें -

1. महाराष्ट्र में मराठों की एक बड़ी संख्या है जिसे आरक्षण देने की आवश्यकता है, अतः आग्रह है कि सरकार द्वारा आरक्षण का जो व्यवस्था किया गया है उसमें कोई छेड़छाड़ नहीं करते हुए अलग से अन्य राज्यों की तरह महाराष्ट्र में मराठा लोगों की आरक्षण देने का विचार किया जाए।
2. भारत सरकार के महत्वकांक्षी स्वदेश दर्शन योजना जो पर्यटन मंत्रालय के अधीन है , के तहत मेरे संसदीय क्षेत्र वर्धा के धार्मिक महत्वपूर्ण क्षेत्र में केलझर तथा गीरड़ दरगाह का सौंदर्यीकरण एवं विकास कार्यों को करने की आवश्यकता है ।

***श्री श्रीरंग आप्पा बारणे (मावल):** महोदया, अगले सप्ताह की कार्यसूची में निम्नलिखित विषयों को जोड़ा जाए:-

मेरे संसदीय क्षेत्र मावल के अंतर्गत माधेरान हिल स्टेशन, इको सेंसिटिव जोन होने से यहाँ के स्थानीय निवासी अपने पुराने मकानों की मरम्मत नहीं कर सकते हैं जिसके कारण वहां के लोग इन पुराने घरों में रहने को मजबूर हैं अतः इस क्षेत्र के निवासियों को अपने मकानों की मरम्मत करने कके अनुमति दिए जाने

***श्री देवेन्द्र सिंह भोले (अकबरपुर):** महोदया, अगले सप्ताह की कार्यसूची में निम्नलिखित विषयों को शामिल किया जाए:-

1. मेरे संसदीय क्षेत्र अकबरपुर के अंतर्गत आने वाली घाटमपुर विधान सभा क्षेत्र में शिक्षा हेतु कोई उपयुक्त साधन न होने के कारण एक केन्द्रीय विद्यालय उक्त क्षेत्र में खोले जाने की महती आवश्यकता है ।
2. मेरे संसदीय क्षेत्र अकबरपुर में पीने के पानी की विकट समस्या है जिसके कारण आम जनमानस को काफी समस्याएं उत्पन्न हो रही है। पीने के पानी की समस्या को देखते हुए लगभग 500 इंडिया मार्का हैंडपंप लगवाये जाने की महती आवश्यकता है।

***श्री जय प्रकाश नारायण यादव (बाँका) :** महोदया, अगले सप्ताह की कार्य सूची में निम्नलिखित विषयों को जोड़ दिया जाए:-

1. गंगा नदी अपनी उद्गम स्थल से निकलकर बिहार राज्य के बड़े भू-भाग के मैदानी इलाकों में बहती है। वर्षों-वर्ष से बह रही गंगा नदी बाढ़ के दिनों में अत्यधिक गाद लेकर बहती है, जिसके कारण बिहार के मैदानी भाग सहित गंगा नदी गाद से भर गई है। बिहार में गंगा नदी अपनी वास्तविक स्वरूप को खो रही है। गाद की सफाई हो सके। कार्यक्रम बनाने की आवश्यकता है।
2. बिहार राज्य के जिला बाँका, जमुई, मुंगेर, लखीसराय व भागलपुर में फूड-पार्क की स्थापना हेतु कार्य किये जाने की आवश्यकता है।

***श्री राजेश रंजन (मधेपुरा) :** महोदया, निम्न विषय को अगले सप्ताह की कार्य-सूची में शामिल किया जाये।

1. पूर्व-मध्य रेलवे के समस्तीपुर मंडल के अंतर्गत वीरपुर से वीहपुर, कुरसैला से बिहारीगंज, बिहारीगंज से सिमरी बख्तियारपुर, सहरसा से कुशेश्वर स्थान, तथा बिहारीगंज से मुरलीगंज खुर्दा होते हुए भीमनगर तक नई रेल लाईन का निर्माण हेतु कुछ रेल खंड का सर्वे भी हो चुका है, लेकिन अग्रतर कारवाई काफी सुस्त गति से चल रही है, इस कार्य को जनहित में युद्ध-स्तर पर करने की आवश्यकता है एवं मधेपुरा का स्लीपर कारखाना जो बन कर तैयार है, लेकिन उत्पादन नहीं हो रहा है। अतः उक्त रेलखंड का कार्य युद्ध-स्तर पर शुरू करने के साथ-साथ मधेपुरा का स्लीपर कारखाना में अविलंब उत्पादन शुरू करने हेतु सख्त नियम बनाया जाये।
2. मेरे संसदीय क्षेत्र मधेपुरा के अंतर्गत सहरसा के बंगाली मार्केट में सड़क परिवहन मंत्रालय के द्वारा सड़क उपरी पुल निर्माण की स्वीकृति काफी समय पहले दी गई थी, लेकिन अभी तक इस सड़क उपरी पुल निर्माण हेतु डी.पी.आर. भी नहीं बना है, जिसके चलते सड़क उपरी पुल निर्माण कार्य शुरू नहीं हो सका है। अतः जनहित में सहरसा के बंगाली मार्केट में प्रस्तावित सड़क उपरी पुल निर्माण कार्य अविलंब शुरू करने हेतु सख्त नियम बनाया जाये।

***DR. KULMANI SAMAL (JAGATSINGHPUR):** I hereby request you to include the following subjects in the List of Business for the remaining days commencing from 14 December, 2016:-

1. Adequate provisions are to be made under Coastal Community Development Programme of Sagarmala Project to enhance the economic condition of the fishermen community in Paradip region of Odisha as this community is a backward scheduled caste community in the State.
2. Need to provide financial assistance to Odisha at the earliest to take measures for qualitative expansion of vocational training facilities in the Government sector including implementation of Odisha Skill Development Project.

12.06 hours

**MOTION RE: 37TH REPORT OF
BUSINESS ADVISORY COMMITTEE**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA): I beg to move:

“That this House do agree with the Thirty-seventh Report of the Business Advisory Committee presented to the House on the 8th December, 2016.”

HON. SPEAKER: The question is:

“That this House do agree with the Thirty-seventh Report of the Business Advisory Committee presented to the House on the 8th December, 2016.”

The motion was adopted.

—————

... (*Interruptions*)

12.08 hours**MOTION RE: SUSPENSION OF MEMBER**

DR. KIRIT SOMAIYA (MUMBAI NORTH EAST): I beg to move:

“That this House having taken note of the Report of the Committee to Inquire into the Improper Conduct of a Member of Lok Sabha, accepts the findings and recommendations of the Committee that Shri Bhagwant Mann, Member of Parliament has committed a highly objectionable act which is unbecoming of a Member of the House and that he may be suspended from the membership of the House for the remaining period of the current Session, i.e. the Tenth Session of the 16th Lok Sabha;

That the House resolve that Shri Bhagwant Mann, Member of Parliament may be suspended from the sittings of the House for the remaining period of the Session.”

HON. SPEAKER: The question is:

“That this House having taken note of the Report of the Committee to Inquire into the Improper Conduct of a Member of Lok Sabha, accepts the findings and recommendations of the Committee that Shri Bhagwant Mann, Member of Parliament has committed a highly objectionable act which is unbecoming of a Member of the House and that he may be suspended from the membership of the House for the remaining period of the current Session, i.e. the Tenth Session of the 16th Lok Sabha;

That the House resolve that Shri Bhagwant Mann, Member of Parliament may be suspended from the sittings of the House for the remaining period of the Session.”

The motion was adopted.

... (Interruptions)

12.09 hours**NATIONAL INSTITUTES OF TECHNOLOGY,
SCIENCE EDUCATION AND RESEARCH
(SECOND AMENDMENT) BILL, 2016***

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI PRAKASH JAVADEKAR): I beg to move for leave to introduce a Bill further to amend the National Institutes of Technology, Science Education and Research Act, 2007.

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the National Institutes of Technology, Science Education and Research Act, 2007.”

The motion was adopted.

SHRI PRAKASH JAVADEKAR: I introduce the Bill.

... (*Interruptions*)

* Published in the Gazette of India, Extraordinary, Part II, Section-2, dated 9.12.16.

HON. SPEAKER: Now Zero Hour.

यह क्या है?

... (व्यवधान)

माननीय अध्यक्ष : शून्य काल करना है न।

... (व्यवधान)

माननीय अध्यक्ष : ऐसा नहीं होता है।

... (व्यवधान)

माननीय अध्यक्ष : प्लीज, शांत हो जाइए।

... (व्यवधान)

HON. SPEAKER: The House stands adjourned to meet again on Wednesday, the 14th December, 2016 at 11 a.m.

12.10 hours

*The Lok Sabha then adjourned till Eleven of the Clock
on Wednesday, December 14, 2016 / Agrahayana 23, 1938 (Saka).*
